

Before the National Green Bench Tribunal

PRINCIPAL BENCH, NEW DELHI

Original Application No. 15/2020/EZ

Jaba Mukherjee.

..... ...Applicant

-: Versus :-

The State of West Bengal & Others.

..... ...Respondents.



ACTION TAKEN REPORT IN THE FORM OF AN AFFIDAVIT ON
BEHALF OF THE KHARAGPUR MUNICIPALITY,
RESPONDENT No. 4.

I, Arun Kumar Samanta, Son of Sri Subrata Samanta, aged about 48 years, by faith – Hindu, by Occupation – Service, residing at Village, P.O. & P.S. Shyampur, District : Howrah, Pin No. 711314, do hereby solemnly affirm and say as follows :-

1. That I am the Executive Officer of the Kharagpur Municipality, the respondent No. 4 herein. I am well acquainted with the facts and circumstances of the case. I am duly authorized by the Municipal authorities to affirm this affidavit on behalf of the Respondent No. 4 herein. As such I am competent to affirm this affidavit.

21 DEC 2020

2. That the Kharagpur Municipality, the respondent No. 4 has already submitted an action taken report before this Hon'ble Tribunal on 15.10.2020.
3. That the West Bengal Pollution Control Board has imposed Environmental Compensation upon this municipality of Rs. 2,00,000/- per month (Rs. 1,00,000/- for non compliance of SWM Rule 22 sl 1 to sl 10 and 1,00,000/- for failure to commence remedial action for legacy waste) till compliance of the direction of PCB. The liability for payment of Environmental Compensation starts from 01.07.2020. the entire liability has been paid by this municipality.
4. That Bio-mining of legacy waste and land reclamation of dumpsites utilizing scientific method has been started by M/s. Aakanksha Enterprise of C-108, Mahabir Vihar, Sector -1, Dwarka, New Delhi -110 045. The work has allotted to M/s. Aakanksha Enterprise by Kolkata Metropolitan Development Authority of Urban Development and Municipal Affair Department, Govt. of West Bengal.

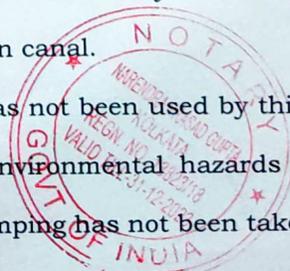
True copy of the order issued by the Kolkata Metropolitan Development Authority in connection with Administrative approval and financial sanction for implementation of the project is annexed hereto and marked with Annexure "R-1".

True copy of letter of intent issued by the Kolkata Metropolitan Development Authority to said M/s Aakanksha



Enterprise is annexed hereto and the same is marked with Annexure "R-2.

5. That the irrigation canal situated in the southern side the dumping ground always remains dry even in rainy seasons and its bed was covered with green grasses. So there is no any chance of water contamination from that canal. Not only that the project on that site would be only the processing unit from waste material to material reliable. The canal was not connected to nearby agricultural field. The proposed Solid Waste Management plant is going to situated in an area maintaining the required distance followed by SWM Rule 2016.
6. That a burial ground is situated outside the boundary wall of the dumping ground and a approach road was constructed by this municipality for the burial ground.
7. That no spontaneous firing of dumped garbage by generation of CH₄ gas was been from the dumpsite.
8. That no leachate from the garbage dumping site was seen to the mixed with land for irrigation of irrigation canal.
9. That no unbearable foul smell was felt in the surrounding locality generating from the project site due to dumping of solid waste.
10. That there is no local inhabitation within two kilometer diameter except some two or three scattered dwellings on the Government Land situated within 40 meters (approx) of the boundary wall of the project site on the other side of the dry irrigation canal.
11. That the dumping ground has not been used by this municipality since last eight months, so no environmental hazards should taken place from there. And no open dumping has not been taken place earlier.



12. That the Kharagpur Municipality, respondent No. 4 has taken all sorts of action as mentioned in Action Taken Report which was submitted in form of Affidavit before the Hon'ble Court on 15.10.2020.

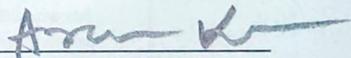
13. That the Kharagpur Municipality, respondent No. 4 by a letter dated 07.12.2020 communicated the current status of Solid Waste Management Project of Kharagpur Municipality to the Secretary, West Bengal ^{Pollution Control} Municipal Board.

True copy of a letter dated 07.12.2020 is annexed hereto and the same is marked with Annexure "C".

14. That the Kharagpur Municipality, respondent No. 4 is duty bound to carry out any order, which will be ^{Passed} ~~trust~~ by this Hon'ble Tribunal.

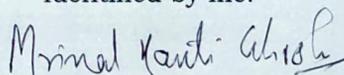
15. That the statements made in paragraphs 1, 2, 3, to 13 are true to my knowledge, information derived from the record and rest are my humble submissions before the Hon'ble Tribunal, Kolkata.

Arun Kumar Samanta.



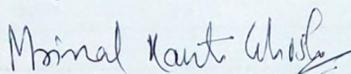
DEPONENT.

Identified by me.



Advocate.

Prepared in my office.



Advocate.

Date : 21-12-2020

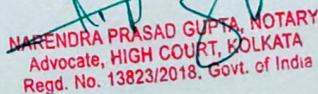
Place : Kolkata


NARENDRA PRASAD GUPTA
NOTARY

GOVERNMENT OF INDIA
REGN. NO.-13823/2018

&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
in Front of F-Gala (High Court)
MOB.-8910576674
9883135090

L.I. (S) Signatures (S) of the
Executive attested by me on Identification


NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No. 13823/2018, Govt. of India

21 DEC 2020



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Annexure "R,"

Kolkata Metropolitan Development Authority

OFFICE OF THE CHIEF ENGINEER,
PM&C SECTOR, KMDA, UNNAYAN BHAVAN,
BLOCK-A, 3rd FLOOR, SALT LAKE,
SECTOR-II, KOLKATA - 700091

ORDER

The Competent Authority of KMDA has been pleased to accord Administrative Approval and Financial Sanction for an amount of Rs. 10,25,73,541/- (Rupees Ten Crore Twenty Five Lakh Seventy Three Thousand Five Hundred and Forty One only) for the implementation of the project stated below with following details:

- a) Project : Bio-mining of legacy waste and land reclamation of dumpsites utilizing scientific method located at Midnapur and Kharagpur Municipality in West Midnapur District, West Bengal on turnkey basis.
- b) Area covered : Area covered under Midnapur and Kharagpur municipal area.
- c) Purpose : Bio-mining of legacy waste and land reclamation of dumpsites located at Midnapur and Kharagpur Municipality in West Midnapur District, West Bengal on turnkey basis.
- d) Nos. of persons to be benefitted : Inhabitants and visitors of Midnapur and Kharagpur municipal area in West Midnapur District.

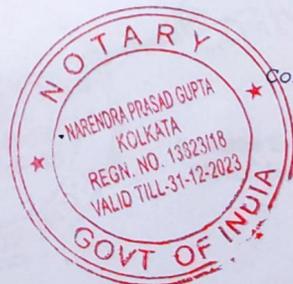
- 2.0 The project was prepared by the S & SWM Wing, Water & Sanitation Sector, KMDA. Consequently, the Administrative Approval for the captioned work has been accorded by the Joint Secretary, UD & MA Dept., GoWB vide Memo No. GO2021001350UM dated 24.09.2020 amounting to Rs. 10,25,73,541/-. Funding of the above scheme has been sanctioned from the Joint Secretary, UD & MA Department, Govt. of West Bengal, vide File No. UDMA-13013(13)/5/2020-ESTT-TCP SEC-Dept. of UDMA dated 24.09.2020, indicating that the expenditure for the said scheme would be debitible to the head of account ("72-4217-60-001-00-004-53-00-V") - under Scheme type of "State Development Schemes" of Green City Mission Fund with Project ID- UM202128496S000.
- 3.0 The work will be executed by the S & SWM Wing, Water & Sanitation Sector, KMDA on turnkey basis keeping the financial limit as stated:

Executing Sector	Project Code	Components	Amount in Rs.
S & SWM Wing, Water & Sanitation Sector, KMDA (Nodal Sector)	09/Water & Sanitation /KMA/99	Bio-mining of legacy waste and land reclamation of dumpsites utilizing scientific method located at Midnapur and Kharagpur Municipality in West Midnapur District, West Bengal on turnkey basis	10,25,73,541.00
		Total	10,25,73,541.00
(Rupees Ten Crore Twenty Five Lakh Seventy Three Thousand Five Hundred and Forty One only)			

Amas

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9/11/20



Contd.....

- 4.0 Expenditure is to be incurred strictly in accordance with the receipt of fund mentioned earlier so that KMDA does not have to bear any financial liability whatsoever at any point of time.
- 5.0 The work is to be implemented complying relevant rules and regulations of all the concerned authorities.
- 6.0 On completion, operation and maintenance liability will rest with Midnapore and Kharagpur Municipality as proposed by the Chief Engineer, S & SWM Wing, Water & Sanitation Sector, KMDA.
- 7.0 Periodical progress reports and utilisation certificates are to be furnished by the S & SWM Wing, Water & Sanitation Sector, KMDA.
- 8.0 The Administrative Approval and Financial Sanction is accorded subject to the following conditions:-
- Revision of the estimate, if necessary, shall be done with the prior approval of the Competent Authority only.
 - Expenditure shall be made in accordance with the budget provisions for the respective financial years.
- 9.0 This issues with the approval of the CEO, KMDA.

Sd/-

Chief Engineer,
PM&C Sector, KMDA

Dated: 30.09.2020

No. 1055 /1 (12) KMDA/AA&FS-10/2020-21
Copy forwarded for information and necessary action to :-

- Hon'ble Chairman, Midnapore Municipality, near Kotwali Bazaar, Kotwali P.S., Midnapore, Pin- 721101.
- Hon'ble Chairman, Kharagpore Municipality, P.O. Kharagpur, Dist. West Midnapore, Pin- 721301.
- The CEO, KMDA- in reference to her U.O. No. Nil dated 29.09.2020.
- The Joint Secretary, UD & MA Dept., GoWB.
- The Jt. Secretary, Works Cell, KMDA.
- The DOF, KMDA.
- The Chief Engineer, S & SWM Wing, Water & Sanitation Sector, KMDA -in reference to his U.O. No. 1290/A/W-110, S& SWM Sector, KMDA dated 28.09.2020.
- The Dy. Secretary, Public Relations Cell, KMDA.
- The Additional Chief Engineer, PM&C Sector, KMDA.
- The Executive Engineer, PM&C Sector, KMDA.
- 1-12) The Assistant Engineer (1&2), PM&C Sector, KMDA.



Executive Engineer (Civil)
PM & C Sector, KMDA

Annexure 'R2'



Kolkata Metropolitan Development Authority

OFFICE OF THE SUPERINTENDING ENGINEER
NORTH CIRCLE
SANITATION & SOLID WASTE MANAGEMENT WING, WATER AND SANITATION SECTOR
KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY
senc.sandswm@gmail.com

BLOCK - A, 5TH FLOOR, UNNAYAN BHAWAN, SALT LAKE, KOLKATA - 700 091

নগর উন্নয়ন ও পৌর বিষয়ক বিভাগ, পশ্চিমবঙ্গ সরকার
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
GOVERNMENT OF WEST BENGAL

Memo No.: 95/SE(NC)/S&SWM/W&S/KMDA/W-103

Date: 01.10.2020

From: The Superintending Engineer (Civil)
North Circle, Sanitation & Solid Waste Management Wing
Water and Sanitation Sector
Kolkata Metropolitan Development Authority

To: **AAKANKSHA ENTERPRISES**
C-108, Mahabir Vihar, Sector- I, Dwarka, New Delhi - 110 045
e-mail: aakankshaenterprises77@gmail.com

Sub: **Letter of Intent (LOI)** for the work of 'Bio-mining of legacy waste and land reclamation of dumpsites utilizing scientific method located at Midnapore & Kharagpur Municipality in West Medinipur District, West Bengal on turnkey basis'. - Regd.

Ref.: 1. Memo No.: 38/SE(NC)/S&SWM/W&S/KMDA/G-27 dated: 16.03.2020
2. e-RFP no.: 06/SE(N)/S&SWM/W&S/KMDA of 2019-20 (Sl. No.- 23) dated: 16.03.2020

3. Tender ID: 2020_KMDA_280108_23
4. Initial Earnest Money Deposit: ₹ 10,00,000.00
5. Accepted Offered Rate: @ ₹ 511.00 (Rupees Five Hundred Eleven) per Metric Ton (MT) of input legacy waste processed through bio-mining at the dumpsite, as per the scope of work, inclusive of GST, if any
6. Approximate quantum of legacy waste to be Bio-Mined utilizing scientific method and be removed to reclaim the land of dumpsite at Midnapore & Kharagpur Municipality in West Medinipur District:

2,00,731 MT

7. PROJECT COST/TENDERED AMOUNT: ₹ 10,25,73,541.00
(Rupees Ten Crore Twenty-Five Lakh Seventy-Three Thousand Five Hundred Forty-One only)

8. Additional Earnest Money Deposit: ₹ 10,51,471.00
(Rupees Ten Lakh Fifty-One Thousand Four Hundred Seventy-One only)

Letter of Intent: 2020_KMDA_280108_23 [1]



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9. Administrative Approval of the Urban Development and Municipal Affairs Department, Government of West Bengal: GO2021001350UM dated 24.09.2020

10. Project ID (UD & MA Department, Government of West Bengal): UM2021284965000

11. Project Code (KMDA):

09/Water & Sanitation/KMA/99

12. Tender No. assigned:

08/SE(NC)/S&SWM/W&S/KMDA of 2020-21

Dear Sir,

In inviting response to your tender (Part- II) opened on 09.07.2020 for the work as mentioned along with all the references as above, this is to inform you that your offered rate @ **₹511.00 (Rupees Five Hundred Eleven) per Metric Ton (MT) of input legacy waste processed through bio-mining at the dumpsite, as per the scope of work, has been accepted by the undersigned after getting the concurrence of Finance Department, Government of West Bengal, vide its U.O. no. AA2021006778FDGRR dated 18.09.2020 and subsequent Administrative Approval of the Urban Development and Municipal Affairs Department, Government of West Bengal, vide no. GO2021001350UM dated 24.09.2020 with recommendation of the 22nd meeting of reconstituted Works and Tender Committee (WTC) held on 25.08.2020, for and on behalf of Kolkata Metropolitan Development Authority. Total value of this work against the approximate quantum of legacy waste to be bio-mined utilizing scientific method and be removed to reclaim the land of dumpsite at Midnapore & Kharagpur Municipality in West Medinipur District, West Bengal, of 2,00,731 Metric Ton (Two Lakh Seven Hundred Thirty-One Metric Ton) put to tender, stands at ₹ 10,25,73,541.00 (Rupees Ten Crore Twenty-Five Lakh Seventy-Three Thousand Five Hundred Forty-One only).**

Your offered rate has been accepted strictly as per terms and conditions stipulated in the electronic-tender document and KMDA Form No.- I, subject to the following terms & conditions:

1. That you are to execute the Tender Agreement with Kolkata Metropolitan Development Authority (KMDA) in 5 (Five) sets of Tender Documents including KMDA Form No.- I, as will be available from Office of the Executive Engineer, East Bank Division, Sanitation & Solid Waste Management Wing, Water and Sanitation Sector, KMDA, on non-refundable cash payment of ₹ 600.00 (Rupees Six Hundred only) per set. All the formalities are required to be completed within 10 (ten) working days from the date of issue of this letter, failing which your tender will be liable to be treated as CANCELLED including forfeiture of the Earnest Money deposited with the tender without giving any further intimation to you.
2. That your offered rate, i.e. ₹511.00 (Rupees Five Hundred Eleven) per Metric Ton (MT) of input legacy waste processed through bio-mining at the dumpsite, as per the scope of work, as accepted by the undersigned for and on behalf of Kolkata Metropolitan Development Authority, shall remain firm throughout the period of execution of the contract till completion of the work. Nothing extra as price escalation shall be paid to you.
3. That the amount already deposited as Initial Earnest Money Deposit, i.e. ₹ 10,00,000.00 (Rupees Six Lakh only), will be converted as a part of initial security deposit.
4. That you are to submit the balance amount of 2% of the tendered amount, that is the additional Earnest Money Deposit (EMD), i.e. an amount of ₹ 10,51,471.00 (Rupees Ten Lakh Fifty-One Thousand Four Hundred Seventy-One only), in the form of Demand Draft drawn in

Letter of Intent: 2020_KMDA_280108_23

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favour of "KMDA" from a nationalised/scheduled Bank in India payable at Kolkata, that will also be converted as balance part of initial security deposit.

5. That the amount of Security Deposit will be 10% of the contract value. The amount of 2% of the estimated amount, submitted initially as initial EMD and at the time of execution of formal agreement as additional EMD, will be converted as Initial Security Deposit. Balance security of 8% of the amount of each running account bill, will be recovered from each and subsequent bill till the balance of the amount of security deposit is realized.
6. Release of normal security deposit shall be made after 3 (three) months from the date of handing over of reclaimed clear land in all respect, i.e. successful completion of the project, as per utmost satisfaction and instruction of the Engineer-In-Charge. It supersedes the clause 17 of Tender Form No.- I.
7. That, if the quantum of legacy waste to be bio-mined utilizing scientific method and be removed is less than the amount as mentioned, any claim with regard to shortfall of waste, will not be entertained by the undersigned, under any circumstances.
8. That you are to obtain all necessary permissions and or No Objection Certificates (NOCs) from authorities like West Bengal Pollution Control Board (WBPCB) etc., in order to process the existing legacy waste dumped at the respective dumpsite/s, before initiation of the work. KMDA may only assist in obtaining these permissions and provide requisite NOC's wherever required without any delay.
9. That the Tender No. has been assigned as 08/SE(NC)/S&SWM/W&S/KMDA of 2020-21. This Tender No. may please be referred to all further correspondences.
10. The Executive Engineer (Civil), East Bank Division, Sanitation & Solid Waste Management Wing, Water and Sanitation Sector, KMDA, Block- A, 5th Floor, Unnayan Bhavan, Salt Lake, Kolkata - 700 091, shall be the Engineer-in-Charge of the above work.
11. That the time of completion of the work is 12 (twelve) months [3 (three) months for machineries installation + 9 (nine) months for bio-mining], from the date of issuance of Formal Work Order.
12. That you are to abide by your commitment to reclaim 100 % of the land as mentioned in the Request for Proposal for Midnapore and Kharagpur Municipality.
13. No Departmental material shall be issued to the contractor in connection with the said work.
14. That you are to produce documents of Labour License from the Labour Department, Government of West Bengal, and under Contract Labour Regulation & Abolition Act 1970 and West Bengal Contract Labour Abolition & Regulation Rules 1972, with time to time amendment thereof.
15. That you are to engage engineering personnel as per provision of the tender agreement and submit the evidence in this respect.
16. That you are to comply the Provisions of Apprentices Act 1961 and the Rules & Orders Issued from time to time.

Letter of Intent: 2020_KMDA_280108_23

[3]



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17. That you are to abide by all the terms and conditions as stipulated in the Tender Agreement and the Request for Proposal as accepted.
18. That the works should not be executed beyond the permissible limit of the contract without prior approval in writing of the appropriate authority.
19. That any additional work, if required, beyond the tendered amount, should be taken up strictly with the concurrence of the Tender Inviting Authority (TIA).
20. That you shall have to submit a Work Programme Chart in the form of Bar Diagram using PERT/CPM method before starting of the work.
21. That you are hereby directed to go ahead with the work immediately in consultation with the Executive Engineer (Civil), East Bank Division, Sanitation & Solid Waste Management Wing, Water and Sanitation Sector, KMDA, Block- A, 5th Floor, Unnayan Bhavan, Salt Lake, Kolkata - 700 091, who will issue the Formal Work Order.
22. That as per the statutory order of the Labour Department, Government of West Bengal, 1% (one percent) cess on the cost of construction will be deducted from the contractors' progressive bill in any building or other construction works under Section - 7 of the Building & Other Construction Workers (RECS) Act, 1996 and Building & Other Construction Workers Welfare Cess Act, 1996 and the rule framed hereunder. This cess will be deducted from all the running bills and the final bill.

Yours faithfully,

01.10.2020

Superintending Engineer (Civil)
North Circle
Sanitation & Solid Waste Management Wing
Water and Sanitation Sector, KMDA

Letter of Intent: 2020_KMDA_280108_23

[4]



Memo No.: 95/(16)/SE(NC)/S&SWM/W&S/KMDA/W-103

Date: 01.10.2020

Copy forwarded for kind information and necessary action to:

1. The Chairperson, Board of Administrator, Midnapore Municipality
2. The Chairperson, Board of Administrator, Kharagpur Municipality
3. The Chief Executive Officer, KMDA
4. The Advisor (Water and Sanitation), KMDA
5. The Director, SUDA and State Mission Director, SBM (U)
6. The Joint Secretary, UD & MA Department, Government of West Bengal and Addl. State Mission Director, SBM (U) (JC)
7. The Joint Secretary, UD & MA Department, Government of West Bengal (ARM)
8. The Chief Engineer, S&SWM Wing, Water and Sanitation Sector, KMDA
9. The Director of Finance, KMDA
10. The ACFA, S&SWM Wing, Water and Sanitation Sector, KMDA
11. The Executive Engineer (Civil), East Bank Division, S&SWM Wing, Water and Sanitation Sector, KMDA, along with a copy of original online payment receipt of EMD submitted electronically of ₹ 10,00,000.00, is enclosed herewith for further necessary action. The Original tender along with formal sets of the successful tenderer may be sent back to this office for execution of agreement,
12. Resident Audit Officer (Sectorial Wing), KMDA, Unnayan Bhawan, Salt Lake, Kolkata
13. The Director of Income Tax (Intelligence & Criminal Investigation, Kolkata), ITO (I&C-1) - 5, Kolkata, Aykar Bhavan, P-13, Chowringhee Square, Kolkata - 700 069
14. The Senior Commissioner of Commercial Taxes (Central Section), 14- Beliaghata Main Road, 2nd Building, 7th Floor, Kolkata - 700 015
15. The Secretary, Vigilance Commissioner, Government of West Bengal, Bikash Bhavan, Salt Lake, Kolkata - 700 091
16. The Estimator, North Circle, S&SWM Wing, Water and Sanitation Sector, KMDA.

Pa
01.10.2020
Superintending Engineer (Civil)
North Circle
Sanitation & Solid Waste Management Wing
Water and Sanitation Sector, KMDA





12

Annexure 'R3'

OFFICE OF THE
KHARAGPUR MUNICIPALITY
P.O.-KHARAGPUR, DISTRICT-PASCHIM MEDINIPUR, PIN CODE-721301.
Phone No.- 03222-257080, 258169, Fax No.- 03222-255347.
e-mail: cmkgpmpy@gmail.com

From, The Chairperson,
Kharagpur Municipality

Memo No. KM/1184

Date: 07.12.20

To,

The Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, LA Block,
Sector III, Bidhannagar,
Kolkata - 700 106.

Sub : Current Status of Solid Waste Management Project of Kharagpur Municipality.

Ref : Direction of Hon'ble Justice dated 15.10.2020 in OA Case No. 15/2020 (Jaba Mukherjee Vs. State of West Bengal & Ors.).

Respected Sir,

With due regard and in reference to OA case No. 15/2020 I the undersigned want to put forward the latest development of the case;

THAT the West Bengal Pollution Control Board has imposed Environmental Compensation upon this municipality of Rs. 2,00,000/- per month (Rs. 1,00,000/- for non compliance of SWM Rule 22 SI 1 to SI 10 and 1,00,000/- for failure to commence remedial action for legacy waste) till compliance of the direction of PCB. The liability for payment of Environmental Compensation starts from 01.07.2020. The entire liability has been paid by this municipality.

THAT Bio-mining of legacy waste and land reclamation of dumpsites utilizing scientific method has been started by M/s. Aakanksha Enterprise of C-108, Mahabir Vihar, Sector-I, Dwarka, New Delhi - 110 045. The work has allotted to M/s. Aakanksha Enterprise by Kolkata Metropolitan Development Authority of Urban Development and Municipal Affairs Department, Govt. of West Bengal.

THAT the irrigation channel situated in the southern side of the dumping ground always remains dry even in rainy seasons and its bed was covered with green grasses. The channel was not connected to nearby agricultural field. The proposed Solid Waste Management Plant is going to be situated in an area maintaining the required distance followed by SWM Rule 2016.

o/c



13

THAT a burial ground is situated outside the boundary wall of the dumping ground and a approach road was constructed by this municipality for the burial ground.

THAT no spontaneous firing of dumped garbage by generation of CH₄ gas was seen from the dumpsite.

THAT no lachate from the garbage dumping site was seen to the mixed with land for irrigation or irrigation canal.

THAT no unbearable foul smell was felt in the surrounding locality generating from the project site due to dumping of solid waste

THAT there is no local habitat within two kilometer diameter except some two or three scattered dwellings on the Govt. Land situated within 40 meters (approx) of the boundary wall of the project site on the other side of the dry irrigation canal.

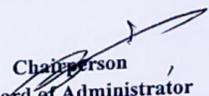
THAT the dumping ground has not been used by this municipality since last eight months, so no environmental hazards should taken place from there.

THAT this municipality has taken all sorts of action as mentioned in Action Taken Report which was submitted in form of Affidavit before the Hon'ble Court on 15.10.2020

The next date of hearing has been fixed on 23.12.2020 before the Hon'ble NGT court. In this connection, I request you to assist the municipality regarding the report accordingly that will be submitted before the Hon'ble court.

Thanking You,

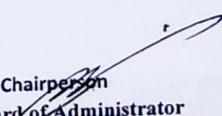
Yours faithfully,


Chairperson
Board of Administrator
Kharagpur Municipality.

Date: 07.12.20

Memo No. : KM/1184/1(2)

Copy forwarded to The Director, State Urban Development Agency, ILGUS Bhavan, Sector-III, Salt Lake City, Kolkata - 700 104.


Chairperson
Board of Administrator
Kharagpur Municipality.



Before the National Green Bench Tribunal
PRINCIPAL BENCH, NEW DELHI

Original Application No. 15/2020/EZ

In the matter of :-

Jaba Mukherjee.

.....

...Applicant

-: Versus :-

The State of West Bengal &
Others.

.....

....Respondents.



ACTION TAKEN REPORT IN THE
FORM OF AN AFFIDAVIT ON BEHALF
OF THE KHARAGPUR MUNICIPALITY.

Mr. Mrinal Kanti Ghosh,
Advocate,
High Court, Calcutta
Bar Association, Room No. 11

(M) 9830874095

e-mail- advmrinalghosh@gmail.com